

ITEM NO.29

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10284/2023

(Arising out of impugned final judgment and order dated 08-12-2022 in CRMB No. 4675/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

UNION OF INDIA

Petitioner(s)

VERSUS

VIJAY CHAUDHARY @ VIJAY KUMAR

Respondent(s)

IA No. 142826/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 142827/2023 - EXEMPTION FROM FILING O.T.)

Date : 23-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mrs. Aishwarya Bhati, A.S.G.  
Ms. Shagun Thakur, Adv.  
Mr. Sanjay Kumar Tyagi, Adv.  
Mr. Siddhant Kohli, Adv.  
Ms. Jyoti Zongluju, Adv.  
Mr. Ishaan Sharma, Adv.  
Dr. Reeta Vasishta, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Balasubramanian,R., Sr. Adv.  
Mr. Haraprasad Sahu, Adv.  
Mr. Pranaya Kumar Mohapatra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Tag this matter along with SLP(Crl) No. 4420/2021 and connected matters.

(DR. NAVEEN RAWAL)  
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)  
COURT MASTER (NSH)